

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 447/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one asset under “Transmission System Strengthening associated with Mundra UMPP (Part-A)” in Western Region.
- Date of Hearing** : 10.9.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 10 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for LILO of both circuits of Mundra UMPP-Limbdi 400 kV D/C Transmission Line (triple snowbird) at Bachau Sub-station along with extension of 400 kV Bachau Sub-station under “Transmission System Strengthening associated with Mundra UMPP (Part-A)” in the Western Region.
 - b. The transmission asset was put under commercial operation on 30.10.2017. There was no time over-run in commissioning of the instant transmission asset.
 - c. Transmission tariff for 2014-19 tariff period in respect of subject asset was determined vide order dated 29.6.2018 in Petition No. 196/TT/2017.



d. Additional Capital Expenditure (ACE) has been claimed under Regulations 14(1)(i) and 14(1)(ii) of the 2014 Tariff Regulations. Total cost of the asset is within the FR cost.

e. Details of IDC and IEDC have been submitted. Initial Spares are within the ceiling.

f. ACE projected in 2019-24 tariff period is on account of balance and retention payments for works executed within the cut-off date.

g. Reply to the technical validation letter has been filed vide affidavit dated 28.6.2021.

h. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 28.8.2020.

3. In response to a query of the Commission, the representative of the Petitioner submitted that length of the transmission line was mentioned as 17.36 km (DC) and 2.82 km (MC) in Petition No. 196/TT/2017 inadvertently. He clarified that a part of the transmission line has been strung on multi-circuit towers, the transmission line is a double circuit line and its correct line length is 22.65 km which has been claimed in the present petition.

4. Reply filed by MPPMCL vide affidavit dated 5.6.2020 is taken on record.

5. The Commission directed the Petitioner to clarify the configuration and length of the line as mentioned in Petition No. 196/TT/2017 and in the present petition and the reasons for the deviation. The same shall be submitted by the Petitioner by 4.10.2021 on affidavit with a copy to the Respondents. The Commission further directed the Petitioner to submit the information within the due date and observed that no extension of time shall be entertained.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

